

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.**

O.A. No. 153 of 2006

Date of order : 03.03.2006

C O R A M

Hon'ble Mr. Justice P.K. Sinha, Vice-Chairman

Jagdish Chandra Roy, S/o Sri Baleshwar Roy, resident of Mohalla – Adarsh Colony, P.O. & P.S. Samastipur, District – Samastipur.

....Applicant

By Advocate : Shri J.K. Karn

Vs.

1. The Union of India through the Secretary cum D.G., Department of Posts, Dak Bhawan, New Delhi.
2. The Chief Engineer (C), North East Zone, Department of Posts, Dak Bhawan, New Delhi.
3. The Chief Postmaster General, Bihar Circle, Patna.
4. The Superindenting Engineer (C), Postal Civil Circle, Patna.

....Respondents

By Advocate : Shri Rajesh Kumar & Shri M.K. Mishra

ORDER (Oral)

By Justice P.K. Sinha, V.C:-

The entire matter relates to the payment of medical bills, while this applicant who is presently posted in BSNL was posted in the department of Posts. The learned



counsel for the applicant has taken me through various representations and documents, particularly Annexure A/7 in which the Superintending Engineer, Postal Civil Circle, Patna had also written to the Chief Engineer (Civil) (respondent No. 2), Department of Posts for clearance of the bills as well ^{for} grant of ex post facto sanction. This is dated 27.9.2005. The applicant also submitted last representation through Annexure A/8, dated 25.10.2005, with copy addressed to the Secretary, Ministry of Communication, Department of Posts, New Delhi. The learned counsel for the applicant submits that even though the Superintending Engineer, through Annexure A/7, had recommended for granting of sanction, and everything was made clear through the applicant's representation at Annexure A/8, the matter is still stagnating, authorities not taking any decision.

2. The learned counsel appearing on behalf of the respondents submits that since the matter is pending before the superior officers, as claimed by the applicant, an opportunity should be granted to them to take a final decision



in the matter.

3. The respondent No. 2, aforesaid, is, therefore, directed to consider the various representations submitted by the applicant as well as the letter at Annexure A/7 written by the Superintending Engineer, Postal Civil Circle, Patna as also the materials brought on record through this application and to take a final decision in the matter, by speaking order, within three months of the receipt of copy of this order. The applicant is also directed to make available to the respondent No. 2^a copy of this order along with copy of this application, with its annexures, within 15 days of the receipt of a certified copy of this order.

4. With the aforesaid directions, this application is disposed of at the stage of admission itself.



[P.K. Sinha] V.C.

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